

(e) and (f) The Staff Inspection Unit (SIU) of the Ministry of Finance, submitted its report on work measurement study of the Institute on 30th July, 2009. SIU has recommended for creation of 30 posts including 15 teaching posts and abolition of 99 posts in various grades. After having examined the report, Ministry has asked the Institute to take further necessary action in the matter.

Post matric scholarship for OBC students of Maharashtra

4611. DR. BHARATKUMAR RAUT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the proposal for release of Central assistance under Post Matric Scholarship for Other Backward Class students of Maharashtra State is long pending before the Ministry;

(b) whether a proposal for reimbursement of Rs. 1595.20 crores spent by the State Government during 2001-02 to 2011-12 under this scheme has been submitted to the Ministry as the aforesaid scheme is totally Centrally sponsored scheme; and

(c) by when it is likely to be released?

THE MINISTER OF STATE IN MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Proposal for release of Rs. 1414.11 crore for the period 2001-02 to 2011-12 under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Other Backward Classes was received from the State Government of Maharashtra during 2011-12. An amount of Rs. 191.35 crore was released to State Government of Maharashtra during the said period under the above scheme, against the total amount of Rs. 1537.73 crore released to all State Governments/Union Territories under the scheme. Funds are released based on annual budgetary allocations and no arrear payments are made to State Governments/Union Territories.

Quota for OBCs in government services

4612. SHRI BAISHNAB PARIDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the quota for OBCs in Government services in Odisha State has been reduced from 27 per cent to 11 per cent in view of the judgement of Odisha High Court, as the total reservation quota need not cross 50 per cent of the total, in view of constitutional provisions;

(b) whether in Tamil Nadu and Karnataka States, such a quota has been increased, under Schedule IX of the Constitution;

(c) whether it is proposed to increase this quota for OBCs in Odisha State as well, to meet the ends of justice for OBCs, under the above Schedule of the Constitution, since the OBC, ST and SC population is more than 90 per cent of the Odisha's total population; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) This matter concerns the State Government of Odisha.

(b) The Tamil Nadu, Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institution and of Appointments or Posts in the Services under the State) Act, 1993 (Tamil Nadu Act 45 of 1994) was included in the IX Schedule of the Constitution of India. No similar amendment has been carried out in respect of Karnataka.

Development of hospitals and coaching centres for OBCs in Odisha

4613. SHRI BAISHNAB PARIDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of funds that have since been given by Government for development of hostels and coaching centres for OBCs and their wards in Odisha State;

(b) the details of infrastructure that has since been created out of these funds;

(c) whether such funds are best used for these infrastructure even where the matching grants are not given by the State Government;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action plan to ensure that Central funds are utilized for the purpose for which these are given to the State authorities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Ministry of Social Justice and Empowerment have released a sum of Rs. 461.71 lakh to the State Government of Odisha for construction of hostels for OBC Boys and Girls during the period 2002-03 to 2011-12. Under the Scheme of "Free Coaching for SC and OBC students", grant-in-aid is released to various institutions only for providing coaching to SC and OBC students, but no grant-in-aid is provided for development of coaching centres.